

ITEM NO.5+6

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.326/2024

ALL INDIA DEMOCRATIC WOMENS ASSOCIATION (AIDWA)

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

WITH S.L.P.(CrI.) Nos.4063-4064/2022 (II-C)

(With IA No.15054/2023 - APPLICATION FOR PERMISSION, IA No.104210/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No.104213/2022 - EXEMPTION FROM FILING O.T., IA No.152166/2024 - INTERVENTION APPLICATION, IA No.152049/2024 - INTERVENTION APPLICATION, IA No.150256/2024 - INTERVENTION APPLICATION, IA No.150164/2024 - INTERVENTION APPLICATION, IA No.153618/2024 - INTERVENTION APPLICATION, IA No.149772/2024 - INTERVENTION APPLICATION, IA No.153323/2024 - INTERVENTION APPLICATION, IA No.50009/2023 - INTERVENTION APPLICATION, IA No.153143/2024 - INTERVENTION APPLICATION, IA No.150308/2024 - INTERVENTION/IMPLEADMENT, IA No.149784/2024 - INTERVENTION/IMPLEADMENT, IA No.104212/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.104208/2022 - VACATING STAY)

WITH W.P.(C) No.1022/2019 (PIL-W)

(With IA No.49378/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No.150125/2024 - CLARIFICATION/DIRECTION)

C.A. No.6787/2022 (XIV-A)

(With IA No.132022/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.132027/2022 - EXEMPTION FROM FILING O.T. and IA No.132025/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

C.A. No.6793/2022 (XIV-A)

(With IA No.86147/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

C.A. No.4926/2022 (XIV-A)

(With IA No.103092/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No.260132/2023 - EARLY HEARING APPLICATION, IA No.103091/2022 - GRANT OF INTERIM RELIEF, IA No.36243/2023 - INTERVENTION APPLICATION and IA No.6134/2023 - INTERVENTION APPLICATION)

C.A. No.6794/2022 (XIV-A)

**(With IA No.136762/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.95938/2023 - EXEMPTION FROM FILING O.T., IA No.58504/2023 - INTERVENTION APPLICATION, IA No.54418/2023 - INTERVENTION APPLICATION, IA No.53669/2023 - INTERVENTION APPLICATION and IA No.49617/2023 - INTERVENTION APPLICATION)
W.P.(C) No.1119/2022 (PIL-W)**

Date : 23-10-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s) Ms. Karuna Nundy, Sr. Adv.
WPC 326/2024 Ms. Ruchira Goel, AOR
 Ms. Rishika Rishabh, Adv.
 Mr. Amanpreet Singh, Adv.
 Ms. Kanishka Gautam, Adv.**

**SLPR 4063-64/2022 Mr. Sidhartha Dave, Sr. Adv.
 Ms. Jaikriti S. Jadeja, AOR**

**WPC 1022/2019 Mr. Gopal Sankaranarayanan, Sr. Adv.
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 Mr. Pratul Pratap Singh, Adv.
 Mr. Shourya Dasgupta, Adv.
 Mr. Tushar Shrivastava, Adv.
 Mr. Pradyut Kashyap, Adv.
 Ms. Shivani Vij, Adv.
 Mr. Vishal Sinha, Adv.
 Ms. Jhanvi Dubey, Adv.
 Ms. Tanya Srivastava, Adv.
 Ms. Aditi Gupta, Adv.
 Ms. Trisha Chandran, Adv.
 Mr. Madhav Gupta, Adv.**

CA 6787/2022 Mr. Colin Gonsalves, Sr. Adv.
Mr. Ali Qambar Zaidi, Adv.
Mr. Satya Mitra, AOR

CA 6793/2022 Mr. R.K. Kapoor, Adv.
Ms. Kheyali Singh, AOR

CA 4926/2022 Mr. Rahul Narayan, AOR

CA 6794/2022 Mr. J Sai Deepak, Adv.
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WPC 1119/2022 Ms. Karuna Nundy, Sr. Adv.
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For Respondent(s) Mr. Tushar Mehta, SG
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Mr. Shailesh Madiyal, Adv.
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Mr. Santosh Kr., Adv.
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Mr. Akash Panwar, Adv.

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Mr. Ankit Acharya, Adv.

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Mr. Mihir Joshi, Adv.
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Mr. Gautam Singh, Adv.
Mr. Shubhendu Anand, Adv.
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Mr. Nitesh Ranjan, Adv.
Mr. Raj Shekhar Sharma, Adv.

Mr. Sadashiv, AOR
Mr. Fatesh Kumar Sahu, Adv.
Mr. Nishant Sanjay Kumar Singh, Adv.
Mr. Devendra Kumar Gupta, Adv.
Mr. Ashish Singh, Adv.
Mr. Sachin Agarwal, Adv.
Mr. Nempal Singh, Adv.
Ms. Mumtaz Javed Shaikh, Adv.
Ms. Pushpa Gupta, Adv.

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Mr. Pashupathi Nath Razdan, AOR**

**Mr. Arjun D Singh, Adv.
Ms. Ankita Sharma, AOR**

**Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We have heard the submissions on behalf of the petitioners by Ms Karuna Nundy in Writ Petition (C) No 326 of 2024 and Mr Colin Gonsalves, senior counsel for the appellant in Civil Appeal No 6787 of 2022.
- 2 Mr Gopal Sankaranarayanan, senior counsel for the petitioner in Writ Petition (C) No 1022 of 2019, states that he would require approximately a day for his submissions. Ms Indira Jaising, senior counsel appearing on behalf of the respondents, estimates that she would take about a day. Mr Tushar Mehta,

Solicitor General and Mr Rakesh Dwivedi, senior counsel have both indicated that they would take a day each.

- 3 Mr Sidhartha Dave, senior counsel appears for the petitioner in SLP (Crl) Nos 4063-4064 of 2022.
- 4 In view of the above estimates, we are of the view that it would not be possible to complete the hearings before the ensuing Diwali recess.
- 5 List the matters after four weeks.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar